

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3895
ANSWERED ON:16.12.2011
REMOVAL OF UTERUS
Agarwal Shri Jai Prakash

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of cases of some women patients whose uteruses were removed illegally in Dausa district of Rajasthan;
- (b) if so, the details thereof alongwith the reaction of the Government thereto; and
- (c) the steps taken or proposed to be taken by the Government against the erring persons found guilty?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a)to(c) As per information provided by the State Government of Rajasthan, a complaint was received by district collector Duasa from an organization of Jaipur regarding high number of removal of uterus in private hospitals of Bandikui in district Duasa. The matter was examined by a state level medical expert committee consisting of three specialists of SMS medical college Jaipur and it concluded that the hysterectomies were performed as per the indications.